

**GENERAL CIRCULAR No. 5/2019**

It has come to the notice of the High Court that the Presiding Officers of the many designated Special Courts on criminal side do not have adequate work to keep them busy for the whole working day. As also, some of the Judicial Officers holding the charge of the Special Courts are requesting to assign some more judicial work in view of less pendency of cases on the file of the said court.

After considering the matter, the High Court directed to adopt the following procedural aspects:-

- a) In exceptional cases, where due to circumstances beyond the control of the Special Courts, the Judicial Officers holding charge of such Special Courts remain without adequate work for a large number of days, the officer concerned can always make a representation to the High Court through the Principal District and Sessions Judge requesting for assignment of additional cases.
- b) The Principal District and Sessions Judge along with his report shall immediately forward the representation to the Registrar General.

Contd...

All the Principal District and Sessions Judges are hereby directed to circulate it to all the Judicial Officers working in their Unit and follow the same, scrupulously.

BY ORDER OF THE HIGH COURT,

  
(RAJENDRA BADAMIKAR)  
REGISTRAR GENERAL  
2011

Copy forwarded for information and necessary action to:-

1. The Prl. City Civil and Sessions Judge, Bengaluru.
2. All the Prl. District and Sessions Judge, in the State.
3. The Chief Judge, Court of Small Causes, Bengaluru.
4. The Prl. Judge, Family Court, Bengaluru.
5. The Presiding Officer, Industrial Tribunal, Bengaluru.
6. The Presiding Officer, Labour Court, Bengaluru.
7. The Principal Secretary to the Government, Law Department, Vidhana Soudha, Bengaluru.
8. The Director, Karnataka Judicial Academy, Bengaluru.
9. The Director, Arbitration Center, Bengaluru.
10. The Director, Bengaluru Mediation Centre, Bengaluru.
11. The Member Secretary, Karnataka State Legal Services Authority, Bengaluru.
12. The Registrar, Karnataka Lokayukta, Bengaluru.
13. The Presiding Officer, Karnataka State Transport Appellate Tribunal, Bengaluru.
14. The Registrar, Karnataka Appellate Tribunal, Bengaluru.
15. The Registrar, Karnataka State Administrative Tribunal, Bengaluru.
16. The A.R.-cum-P.S. to Hon'ble the Chief Justice.
17. All the Private Secretaries to Hon'ble Judges.
18. The Registrar General/Registrar (Vigilance)/Registrar (Administration)/Registrar (Computers)/Registrar (Judicial)/Registrar (Recruitment)/Registrar (Infrastructure and Maintenance)/Registrar (Review and Statistics), Secretary to Hon'ble the Chief Justice.

With a request to circulate copy of the Circular amongst all the Judicial Officers working in their unit.

19. The additional Registrar General, Dharwad and Kalaburagi Benches.
20. The Central Project Coordinator (Computers) of this office, with a request to web-host the Circular on the High Court Website.
21. The Section Officers of GOB-II/ RPS/ RSB/ HVC/ HCE/ HCB/ HCL/ HCLC/ HCA-I & II/ LCBS/ LCA-I, II & III Branches of this office.
22. Office copy.

